

(d) the steps being taken by the Ministry for satisfying the Planning Commission for releasing funds?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY): (a) to (d) Consultations with concerned Ministries/ Departments and other stake holders and other laid down procedures are followed before formulating any Government scheme. Final decision on the strategy and initiatives for the phase-II of JNNURM has not been taken.

#### **Status and functioning of Kendriya Bhandar**

2775. SHRI RANBIR SINGH PARJAPATI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether, as per Ministry of Urban Development OM No. 17011/I/2005-Pol.II dated 3.5.2012, it was considered by CCA on 26.10.2005 that Kendriya Bhandar is now no longer a welfare project for the Central Government employees;

(b) whether DOP&T has furnished the status and present functioning of Kendriya Bhandar, if so the details thereof;

(c) the reasons for allowing employees of the Ministry to hold an elective office in Kendriya Bhandar when it is now no more a welfare project as per CCA decision dated 26.10.2005; and

(d) the action taken to direct employees to stop participating in the activities of Kendriya Bhandar?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY): (a) Yes, Sir.

(b) Yes, Sir

(i) Kendriya Bhandar is registered as a Multi-State Co-operative Society with effect from 08.09.2000 under the Multi-State Co-operative Society Act. It is governed by Multi-State Co-operative Society Act and Kendriya Bhandar's bye-laws in consonance of this Act. The ultimate authority of a Multi-State Co-operative Society rest in the general body of its members.

(ii) The Board of Kendriya Bhandar consists of 14 Directors including Chairperson (Elected), Government nominated Directors (3), Managing Director and Co-opted Director (1) from workers union of Kendriya Bhandar. As per bye-laws 22(1), the Board made provision for regulating appointment of employees and their service

condition etc. undertaking of activities of the Society, prescribed the policies and procedure for purchase of goods procured by the Society for sale or office use, prescribed the policy guidelines for periodic appraisal of operations etc.

- (iii) Kendriya Bhandar has a paid-up capital of Rs. 90.43 Lakhs of which Rs. 68.18 Lakhs have been subscribed by the Government and Rs. 22.25 Lakhs by the individual members as on 31.03.2011.
- (iv) Through, passage of time, Kendriya Bhandar has been involved in various welfare activities and has always assisted the Central Government and the Government of NCT of Delhi in controlling the price increase at the time of crises by selling Atta, Onion, and Yellow Peas at economical prices.

(c) Kendriya Bhandar continues to serve as a welfare project for Central Government Employees and further keeping in view the provision of CCS (conduct) Rules, the Government employees can participate in the activities of Kendriya Bhandar.

(d) As above.

#### **Small sized kitchen of Type-II quarters in R.K. Puram**

2776. SHRI RANBIR SINGH PARJAPATI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether elderly women find it difficult to bear the heat generated by gas inside the small sized kitchen of type-II quarters in Sector-8, R.K. Puram and sweat heavily;

(b) if so, what action Government proposes to take in the matter;

(c) whether the size of bathrooms are also very small and the elder citizens find it difficult to use it; and

(d) whether the height of bathrooms are so low that the fittings of geysers are touched while taking bath?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY): (a) and (b) The CPWD has informed that no such complaint has been received.

(c) and (d) As per the information provided by the CPWD the size and height of the bathrooms in double storeyed, four storeyed and mixed type quarters